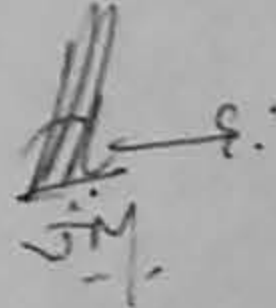


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ORDER SHEET

O.A./MA/RA/CP NO. 755 OF 2003

Applicant/s Munna Ram 2008 Respds. U.D.I 2008

Advocate for Applicant/s Dr. Arvind Kumar Advocate for Respondent/s Dr. N. C. Nishad

Notes of the Registry	Orders of the Tribunal	Sheet No. 19
	<u>10-12-2008</u> <u>Hon. Mr. Ashok S. Karamad, J.M.</u> None for the applicant even in the revised call. Sri D.K. Thwari holding brief at Dr. N. C. Nishad counsel for the respondents. It is seen from earlier proceedings that applicant is not showing any interest in the matter. Once this matter was dismissed for want of prosecution and subsequently OA was restored and thereafter also on request matter has been adjourning. Even today learned counsel for the applicant is not present. Therefore, I do not find any justification in granting further time in this matter. Accordingly, OA stands dismissed for non-prosecution.  <u>J.M.</u> ④	